

Mr. P. C. Mohapatra

CAT/J/II/25

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 123 1996

Arbinda Barik Applicant(s)

..... Versus
Union of India & anr Respondent(s)

Sr. No.	Date	Order with Signature
		<p>REGISTER</p> <p>B. Sar 3.2.96 Registrar</p>
1	14.2.96	<p>Heard Shri P.C. Mohapatra, learned counsel for the applicant.</p> <p>The applicant submits that he was engaged for casual work during the year 1985. He would like to be considered for similar engagement in future, whenever work is available. The application is disposed of at the admission stage with a direction that the applicant be suitably engaged whenever work is available.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>As per the order passed in OA 122/96 on 9.12.97, set up after the RT is filed.</p> <p>V.C. Chaitanya S. S. Chaitanya Member (Adv.)</p> <p>Revising On 14.2.96</p>